

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
57(ND)/2016

IN THE MATTER OF:

Mrs. Reena Ahluwalia & Ors. ... Petitioner/Applicant
v.
M/s. Suntime Energy Ltd. & Ors. ... Respondent

Order Under Section 397/398 of the Companies Act, 2013

Order delivered on 11.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Mr. Gaurav Mitra, Mr. Arun Saxena, Ms. Nalini, Mr. Ishan Roy, Advs.
For the Respondent : Mr. P. Nagesh, Sr. Adv., Mr. Shailesh Suman, Adv. for the R-1 to R-3

ORDER

Ld. Counsel Mr. Gaurav Mitra appeared on behalf of the Petitioner.

Ld. Counsel Mr. Shailesh Suman also appeared on behalf of Respondents No. 1 to 3.

As undertaken in the earlier proceedings, Ld. Counsel Mr. Shailesh Suman for Respondents No. 1 to 3 undertakes to file the documents which they seek to rely upon in proper form along with the detailed affidavit duly signed by the parties and countersigned by the Advocate with sufficient reason for filing such documents and serve it upon the Petitioner well in advance,

thereafter file the same before this Tribunal. Reply in response to the document can be filed by the Ld. Counsel for the Petitioner.

At the request, list the matter for a physical hearing on **13.07.2023.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

11.05.2023
Vinod Arora